

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-101  
IB-205/ND/2020

**IN THE MATTER OF:**

Sunman Corporate Services Pvt. Ltd.  
Vs  
Peregrine Logix Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

Under Section-9 of IBC, 2016

Order delivered on 13.01.2020

**CORAM:**

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant : Adv. Prafulla Kumar Advocate,  
For the Respondent :

**ORDER**

After some arguments, Ld. Counsel for petitioner seek time to comply the provision contained under Section 9(3)(b) & 9(3)(c) of the IBC. List the case on 30.01.2020 as prayed for.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)